

GOVERNMENT OF INDIA
MINISTRY OF CIVIL AVIATION
LOK SABHA
UNSTARRED QUESTION NO. : 3091
(TO BE ANSWERED ON THE 18th December 2025)

BREACH OF AIRLINE SAFETY PROCEDURES

3091. MD ABU TAHER KHAN
Will the Minister of CIVIL AVIATION

be pleased to state:-

- (a) the number of cases of breach of safety procedures by airline operators reported during the last year;
- (b) the details of the cases of flight engine failures reported during the last year along with the action taken by the Government in this regard;
- (c) the details of the initiatives taken by the Government to ensure that procedures for safety of passengers are followed at all times; and
- (d) the details of pending and paid compensation to passengers or their families on account of breach of safety procedures by operators during the last year?

ANSWER

Minister of State in the Ministry of CIVIL AVIATION (Shri Murlidhar Mohol)

- (a): The number of the safety violations by scheduled Indian airlines reported during the year 2024 is 22.
;
- (b): The number of in-flight engine shutdown occurrences to scheduled Indian airlines reported during the year 2024 is 21. All the occurrences are investigated to find the cause and prevent the recurrence.
;
- (c): Directorate General of Civil Aviation (DGCA) has established comprehensive Civil Aviation Regulations to ensure the safe operation and maintenance of aircraft. These regulations are continuously updated and aligned with international standards, including those of International Civil Aviation Organisation (ICAO) and European Union Aviation Safety Agency (EASA).;
;
- Further, DGCA has a structured surveillance and audit framework in place i.e. planned and unplanned surveillance of organization /aircraft, which includes regular and periodic audits, spot checks, night surveillance and ramp inspections across all operators, including continuous oversight of maintenance practices. In case there is a violation, DGCA takes enforcement action as per its Enforcement Policy and Procedure Manual.;
- ;
- (d): Payment of compensation to the passengers or next of kin in case of death or bodily injury to the passenger, caused by air accident/incident, is governed by the provisions of Carriage by Air Act, 1972. The liability of payment of compensation lies with the airline (carrier).
